

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 3924
(To be answered on the 19th December 2024)**

MANUFACTURING OF AIRCRAFTS

3924. SHRI ESWARASAMY K

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether it is a fact that the number of airworthy planes is less than the required in the country and if so, the details thereof;
- (b) whether it is also a fact that the arrangement for manufacturing and repairs of such planes is inadequate domestically; and
- (c) if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Murlidhar Mohol)

(a) An aircraft is considered airworthy provided the maintenance is as per approved schedule laid down by the manufacturer. The aircraft operating in India are periodically inspected for compliance with Directorate General of Civil Aviation (DGCA) regulations. The aircraft can also be withdrawn by the airline from flying when the spare parts and consumables to maintain the aircraft are not available from Original Equipment Manufacturer (OEM) & manufacturer to keep it airworthy. There are total 822 aircraft registered under Scheduled Air Transport Service out of which 105 aircraft are Aircraft on Ground (AOG) due to supply chain issues.

(b) & (c) The Government has been encouraging the development of the ecosystem for the manufacturing of aircraft, including regional transport aircraft, and associated equipment by public and private enterprises in India. The Government has also announced a set of policy provisions under the National Civil Aviation Policy (NCAP)-2016 for the creation of a congenial atmosphere for broad-based development of aircraft Maintenance, Repair, and Overhaul (MRO) in India. There are many incentives/rebates like Exempted Customs Duty, Simplified clearance processing, land allotment etc. that have been provided under the NCAP-2016 for development of MRO sector in India. The Government announced new MRO guidelines on

September 1, 2021, with a promise to provide land allotments for MROs in Airports Authority of India-operated airports. More recently, Government has reduced the taxes (IGST) on imports of aircraft components and aircraft engine parts to 5% from the earlier rates which were from 5% to 28%. Also, the period for export of goods imported for repairs has been extended from six months to one year and the time-limit for re-import of goods for repairs under warranty has been extended from three to five years.
